

Documentaries by Private Producers

2468. Sardar Iqbal Singh: Will the Minister of Information and Broadcasting be pleased to state:

(a) the names of private agencies that have been entrusted with the production of documentaries so far; and

(b) the number of documentaries produced by them?

The Minister of Information and Broadcasting (Dr. Keskar): (a) A statement is laid on the Table of the House. [See Appendix VI, annexure No. 30.]

(b) 46 documentaries films up till now.

Radio News Reel Broadcasts

2469. Shri Biren Roy: Will the Minister of Information and Broadcasting be pleased to state:

(a) the number of announcers and reporters who are engaged in the Radio News Reel Broadcasts in All India Radio;

(b) how many of them are for Hindi broadcasts and how many are for other regional languages; and

(c) their scales of pay?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Four.

(b) One Announcer/Producer is working in the Hindi Newsreel Unit. Besides, two Reporters have been engaged who work both for the Hindi and the English Newsreel Units. No special staff for newsreel programmes in regional languages has been engaged.

(c) There are no scales of pay for such broadcasters who are appointed on contract basis as Staff/Casual Artists and paid on their individual merit and standing.

Second Set of Loans to Displaced Persons

2470. Shri Dasaratha Deb: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that the displaced persons living in colonies of

Khowai, Tripura, who were granted loan for the purchase of bullocks, were asked to sign a contract to deposit 2½ maunds of paddy per annum per bullock to the Co-operative Societies who acted as agencies for the distribution of that loan;

(b) if so, whether it is being done under the instruction of the Central Government; and

(c) whether Government propose to relax these terms and conditions?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) An agreement for the repayment of loan by depositing 2½ maunds of paddy per annum per bullock for 5 years was reached by mutual consent between the beneficiary-displaced persons and the Co-operative Societies through whom the bullocks were distributed.

(b) Under the instructions of the Central Government, the bullocks were to be purchased and distributed by the Co-operative Societies. No instructions were, however, given regarding the manner of recovery of the loan.

(c) The matter is being examined in consultation with the Co-operative Society.

Industrial Estate in Nagpur

2471. Shri Chandak: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is a proposal to set up an Industrial Estate in Nagpur and if so, when it will be set up;

(b) the area of the proposed Estate in Nagpur;

(c) whether the requisite land has been acquired for this purpose;

(d) if not, how long it will take to acquire the land; and

(e) what type of industries will be located there?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) Yes, Sir. The Government of Bombay intend to start an Industrial Estate at Nagpur during the current financial year.

(b) 22.9 acres.

(c) No, Sir.

(d) It is expected that the acquisition proceeding will be completed during the course of the year.

(e) Requests have been received from small scale entrepreneurs for facilities to establish factories for the manufacture of cycle parts and accessories, steel furniture, burners and lanterns, brass sheets, wood screws, wire nails, oil expellers and spares, metal toys etc. besides demands for Engineering and Structural Workshops.

Productivity Personnel Survey Committee

2472. Shri Subodh Hansda: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Productivity Personnel Survey Committee appointed by the National Productivity Council has completed its survey of available technical productivity personnel in different industrial fields;

(b) if so, whether the report has since been submitted to Government; and

(c) the details thereof?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) Not yet, Sir.

(b) and (c). Do not arise.

House Building Loans to Displaced Persons

**2473. { Shri S. C. Samanta:
Shri Subodh Hansda:**

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of displaced persons from East Pakistan who have got only

house building loans and did not get any small trader loans or agricultural loans so far;

(b) the reasons therefor; and

(c) when they are expected to get the other loans?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) to (c). The information is not readily available and the time and labour involved in collecting it will not be commensurate with the results likely to be achieved. It may, however, be added that schemes for the grant of house building, small trade and agricultural loans are formulated by the State Governments. These are sanctioned by the Government of India after scrutiny taking into consideration the availability of funds.

Export Credit Insurance

2474. Sardar Iqbal Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether a Conference of Export Credit Insurance was held in Venice;

(b) the names of countries which attended the Conference; and

(c) the main recommendations made by this Conference?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) Yes, Sir.

(b) Australia, Austria, Belgium, Canada, Denmark, France, Germany, India, Italy, Netherlands, Norway, Spain, Sweden, Switzerland, the U.K., and U.S.A. Israel attended as observer.

(c) The meeting *inter alia* discussed matters connected with duration of insurable credits; other underwriting problems; annual reports of member-countries; and special problems of certain countries and commodities. The proceedings of the meeting are, by agreement, amongst members treated as confidential.